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Title : Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to lay on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2009-2010.
(Placed in Library, See No. LT 128/15/09)
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2009-2010.
(Placed in Library, See No. LT 129/15/09)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Madam, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2009-2010.
(Placed in Library, See No. LT 130/15/09)
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2009-2010.
(Placed in Library, See No. LT 131/15/09)
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2009-2010.
(Placed in Library, See No. LT 132/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): Madam, on behalf of Shri S. Jaipal Reddy, I beg to lay on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2009-2010.
(Placed in Library, See No. LT 133/15/09)
- (2) A copy of the Annual Statements (Hindi and English versions) of allotments made under 5 % discretionary quota, in terms of the guidelines dated 17/11/97, for the year ending 31/12/2008.
(Placed in Library, See No. LT 134/15/09)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): Madam, I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2009-2010.

(Placed in Library, See No. LT 135/15/09)

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2009-2010.

(Placed in Library, See No. LT 136/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Madam, on behalf of Kumari Selja, I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2009-2010.

(Placed in Library, See No. LT 137/15/09)

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation for the year 2009-2010.

(Placed in Library, See No. LT 138/15/09)

जनजातीय कार्य मंत्री (श्री कांति लाल भूरिया): महोदय, मैं वर्ष 2009-2010 के लिए जनजातीय कार्य मंत्रालय की अनुदानों की विस्तृत मांगों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 139/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2009-2010.

(Placed in Library, See No. LT 140/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, on behalf of Shri Namu Narain Meena, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 141/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2009 published in Notification NO. LAD/NRO/GN/2009-10/07/165404 in Gazette of India dated the 5th June, 2009.
- (ii) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007 published in Notification NO. LAD/NRO/GN/2009-10/04/163097 in Gazette of India dated the 13th May, 2009.

(Placed in Library, See No. LT 142/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2009-2010.

(Placed in Library, See No. LT 143/15/09)

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Facilitation of Issuance of Indian Depository Receipts) (Amendment) Regulations, 2009 published in Notification NO. LAD/NRO/GN/2009-10/10/166936 in Gazette of India dated the 20th June, 2009.
- (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2009 published in Notification NO. LAD-NRO/GN/2008-2009/34/154082 in Gazette of India dated the 13th February, 2009.
- (iii) The Securities and Exchange Board of India (Investor Protection and Education Fund) Regulations, 2009 published in Notification No. LAD-NRO/GN/2009-10/05/163525 in Gazette of India dated the 19th May, 2009.
- (iv) The Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2009 published in Notification NO. LAD-NRO/GN/2009-2010/09/165992 in Gazette of India dated the 10th June, 2009.

(Placed in Library, See No. LT 144/15/09)

- (3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. CA 14 of 2008-09)-Compliance Audit Observations.

(Placed in Library, See No. LT 145/15/09)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. CA 16 of 2008-09)-Scientific Departments.

(Placed in Library, See No. LT 146/15/09)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. CA 17 of 2008-09)-Army and Ordnance Factories.

(Placed in Library, See No. LT 147/15/09)

- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. CA 21 of 2009) - Direct Taxes.

(Placed in Library, See No. LT 148/15/09)

- (v) Report of the Comptroller and Auditor General of India-Union Government (No. PA 25 of 2009)-Direct Taxes-Performance Audit.

(Placed in Library, See No. LT 149/15/09)

- (vi) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. PA 30 of 2008-09)-Autonomous Bodies-Performance Audit of National Institute of Biologicals (Ministry of Health and Family Welfare).

(Placed in Library, See No. LT 150/15/09)

- (vii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. PA 29 of 2008-09)-Autonomous Bodies-Performance Audit of Agricultural and Processed Food Products Export Development Authority.

(Placed in Library, See No. LT 151/15/09)

- (viii) Report of the Comptroller and Auditor General of India-Union Government (No. CA 20 of 2009-10) (Compliance Audit) –Indirect Taxes-Central Excise, Service Tax and Customs.

(Placed in Library, See No. LT 152/15/09)

- (ix) Report of the Comptroller and Auditor General of India-Union Government (No. PA 24 of 2009-10) (Performance Audit) –Indirect Taxes-Central Excise, Service Tax and Customs.

(Placed in Library, See No. LT 153/15/09)

- (4) A copy each of the following Reports (Hindi and English versions) under article 151(2) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India- Government of Jharkhand (Revenue Receipts) for the year ended 31st March, 2008.

(Placed in Library, See No. LT 154/15/09)

- (ii) Report of the Comptroller and Auditor General of India- Government of Jharkhand (Civil and Commercial) for the year ended 31st March, 2008.

(Placed in Library, See No. LT 155/15/09)

- (5) A copy of the Handling of Cargo in Customs Areas Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 174(E) in Gazette of India dated the 17th March, 2009 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

(Placed in Library, See No. LT 156/15/09)

- (6) A copy of the Service Tax (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 171(E) in Gazette of India dated the 17th March, 2009 under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(Placed in Library, See No. LT 157/15/09)

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 437(E) published in Gazette of India dated the 22nd June, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Diethyl Thio Phosphoryl Chloride, commonly known as DETPC, originating in, or exported from, the People's Republic of China into India.
- (ii) G.S.R. 438(E) published in Gazette of India dated the 22nd June, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Phosphoric Acid of all grades and all concentration (excluding Agriculture or Fertiliser grade), originating in, or exported from, Korea RP into India.

(Placed in Library, See No. LT 158/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): Madam, I beg to lay on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2009-2010.

(Placed in Library, See No. LT 159/15/09)

- (2) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2009-2010 under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.

(Placed in Library, See No. LT 160/15/09)

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the NHPC Limited and the Ministry of Power for the year 2009-2010.

(Placed in Library, See No. LT 161/15/09)

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Tehri Hydro Development Corporation Limited and the Ministry of Power for the year 2009-2010.

(Placed in Library, See No. LT 162/15/09)

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2009-2010.

(Placed in Library, See No. LT 163/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Madam, I beg to lay on the Table:-

(1) A copy of the Demands for Grants Budget (Hindi and English versions) of the Ministry of Tourism for the year 2009-2010.

(Placed in Library, See No. LT 164/15/09)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tourism for the year 2009-2010.

(Placed in Library, See No. LT 165/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): Madam, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2009-2010.

(Placed in Library, See No. LT 166/15/09)